

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**  
**NEW DELHI**

**C. P. NO.**

**CA. NO. 02/131/2017**

**PRESENT: SMT. INA MALHOTRA**  
**Hon'ble Member (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 28.04.2017**

**NAME OF THE COMPANY:** M/s. GSM Technologies Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 131


<b><u>S.NO.</u></b>	<b><u>NAME</u></b>	<b><u>DESIGNATION</u></b>	<b><u>REPRESENTATION</u></b>	<b><u>SIGNATURE</u></b>
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Present: Manish Raj, Company Prosecutor for ROC, Delhi  
C S Prince Mohan Sinha, Advocate  
Dinesh Mohan Sinha, Advocate

**ORDER**

Upon notice being issued to the office of the ROC, Mr. Manish Raj Ld. Company Prosecutor is present. He submits that they have no objection to the prayer made by the applicants for revision of the financial statements for the years 2014-2015 and 2015-2016.

In view of the same this bench accords its approval. Due steps be taken as per statutory provisions. Application stands disposed off in terms of above.

  
[Ina Malhotra]  
Member Judicial